

**CP NO. 35 (ND) 2016  
RT No.15/2016  
CA NO. 12/2016**

Smt. Harjeet Kaur

...Petitioner

Versus.

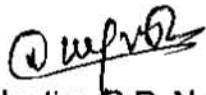
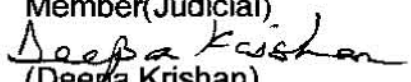
M/s Shree Maya Pulp & Papers Pvt. Ltd.& Anr.

...Respondents

Present: Mr. Jaikush Hoon, Advocate for petitioner.  
Mr. Tejinder Singh, Advocate for Mr. Manish Jain  
Advocate for respondents No. 1 to 3.

Mr. Tejinder Singh, Advocate appearing for Mr. Manish Jain, Advocate submits that the learned arguing counsel was in personal difficulty because of fracture in the leg of his wife. Information otherwise should have been given in advance to the learned counsel for the petitioner who is to come from Delhi. Now the matter adjourned to 20.01.2017 for arguments. It is clarified that since extension has already been obtained for disposal of the case, no request for further adjournment shall be entertained.

Application regarding maintainability shall be heard along with the main case.

  
(Justice R.P. Nagrath)  
Member(Judicial)  
  
(Deepa Krishan)  
Member(Technical)

December 16, 2016  
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